

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 66 of 2019

IN THE MATTER OF:

Isha Resorts & Spa Pvt. Ltd. & Ors.

.....Appellants

Vs.

Registrar of Companies, NCT of Delhi & Haryana

.....Respondents

Present :

For Appellant: Mr. Sameer Abhyankar with Mr. Ayush Beotra, Advocates

O R D E R

14.03.2019 – Heard learned Counsel for the Appellant. Perused the record. The Tribunal on hearing the Appellants conferred in exercise of power u/s 441 of the Companies Act, 2013 reduced the panelled amount at Rs. 2,00,000/- each payable by the Company and to the Directors respectively. The amount having received less than 20% than the maximum panelled amount, no interference is called for.

The appeal is dismissed. No cost.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

ss/gc